- (a) whether Supreme Court has issued order on banning caste based rallies;
- (b) if so, the action being taken by Government in this regard; and
- (c) whether Government would ban caste based organisations?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) No Sir.

- (b) Does not arise
- (c) No such proposal is under consideration.

Languages enumerated in Eighth Schedule

1026. SHRI VIJAY JAWAHARLAL DARDA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of officially listed languages enumerated in the Eighth Schedule to the Constitution of India as on 31 December, 2011;
- (b) the languages mentioned in the Eighth Schedule when the Constitution of India was promulgated on 26 of January, 1950;
 - (c) the criteria for including a language in the Eighth Schedule; and
- (d) whether any requests from State Governments or Social Organisations for inclusion of any specific language in the Eighth Schedule are pending consideration?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) and (b) As on 31st December, 2011, 22 languages are enumerated in the Eighth Schedule of the Constitution of India. Initially 14 languages were included in the Eighth Schedule of the Constitution of India namely, (1) Assamese, (2) Bengali, (3) Gujarati, (4) Hindi, (5) Kannada, (6) Kashmiri, (7) Malayalam, (8) Marathi, (9) Oriya, (10) Punjabi, (11) Sanskrit, (12) Tamil, (13) Telugu, (14) Urdu.

- (c) No set of criteria have been specified for considering proposals for inclusion of languages in the Eighth Schedule.
- (d) Demand for inclusion of 38 more languages have been received for consideration. These are: (1) Angika, (2) Banjara, (3) Bazika, (4) Bhojpuri, (5) Bhoti,

(6) Bhotia, (7) Bundelkhandi, (8) Chhattisgarhi, (9) Dhatki, (10) English, (11) Garhwali (Pahari), (12) Gondi, (13) Gujjar/Gujjari, (14) Ho, (15) Kachachhi, (16) Kamtapuri, (17) Karbi, (18) Khasi, (19) Kodava (Coorg), (20) Kok Barak, (21) Kumaoni (Pahari), (22) Kurak, (23) Kurmali, (24) Lepcha, (25) Limbu, (26) Mizo (Lushai), (27) Magahi, (28) Mundari, (29) Nagpuri, (30) Nicobarese, (31) Pahari (Himachali), (32) Pali, (33) Rajasthani, (34) Sambalpuri/Kosali, (35) Shaurseni (Prakrit), (36) Siraiki, (37) Tenyidi and (38) Tulu.

Rape and sexual harassment related crimes

- $\dagger 1027$. DR. PRABHA THAKUR: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether there has been increase or decrease in the rape and sexual harassment related crimes in the last one year after the amendment in sexual harassment related law and the details thereof, State-wise; and
- (b) if there has been a rise in such crimes the reasons therefor, the names of States which have recorded increase in such cases and the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) and (b) The President of India on 2nd April, 2013 has consented to the Criminal Law (Amendment) Act, 2013, which have come to force since 3rd February 2013, on crimes against women. Within this short span of time, no definitive conclusions on its effectiveness can be drawn.

Regulation of private security agencies

1028. SHRI N. K. SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether any regulations exist to govern or restrict the use of arms by private security agencies across the country;
 - (b) if so, the details thereof;
- (c) whether such private security agencies have created 'private armies' which can pose danger to the citizens; and
- (d) if so, the steps taken by Government to control such private security agencies and ensure restrictions on their functioning, etc.?

[†]Original notice of the question was received in Hindi.